

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 287/MP/2019

- Subject : Petition invoking Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 for enforcement of 'must run' status granted to solar power projects and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to stop issuing backing down instructions to the Petitioners.
- Date of Hearing : 24.3.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : Wardha Solar (Maharashtra) Private Limited and Anr.
- Respondents : Karnataka State Load Despatch Centre (KSLDC) and Ors.
- Parties Present : Shri Amit Kapur, Advocate, WS(M)PL
Ms. Poonam Verma, Advocate, WS(M)PL
Ms. Aparajita Upadhyay, Advocate, WS(M)PL
Shri Ankitesh Ojha, Advocate, WS(M)PL
Shri Shahbaaz Husain, Advocate, KSLDC
Shri Rajeev Lochan, WS(M)PL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioners requested for an adjournment on account of arguing counsel being engaged in part-heard matter before the Appellate Tribunal for Electricity (APTEL).
3. Learned counsel for the Respondent, Karnataka SLDC submitted that in view of the decision of APTEL dated 2.8.2021 in Appeal No. 197 of 2019 in the matter of National Solar Energy Federation of India v. TNERC and Ors., the Respondent may be permitted to place on record certain data justifying that the backing down instructions issued to the Petitioners/renewable generators were for the purpose of the grid security.
4. Considering the request made by the learned counsel for the parties, the Commission adjourned the matter. The Commission directed the Respondent, Karnataka, SLDC to file its additional affidavit by 11.4.2022 with a copy to the Petitioners who may file their response, if any, by 25.4.2022.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**